MINISTRY OF COMPANY AFFAIRS
NOTIFICATION
New Delhi, the 29th March, 2007

G.S.R. 268(E).—In exercise of the powers conferred by clauses (a) and (b) of sub-section (1) of Section 642 read with Sections 266A, 266B and 266E of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules to amend the Companies (Director Identification Number) Rules, 2006, namely:—

1. (1) These rules may be called the Companies (Director Identification Number) Second Amendment Rules, 2007.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Director Identification Number) Rules 2006,—

(i) in rule 4, in the proviso, for the figures, letters and words “31st March 2007”, the figures, letters and words “30th June 2007” shall be substituted;

(ii) in rule 6, in the proviso, for the figures, letters and words “31st March 2007”, the figures, letters and words “30th June 2007” shall be substituted.

[F.No. 1/4/2006/CL.V]
Y. S. MALIK, H. Secy.

FootNote: The principal rules were published in the Gazette of India vide number G.S.R. 649(E), dated 19th October, 2006 and subsequently amended vide number G.S.R. 14(E) dated the 9th January, 2007.